



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - IV SECTION)**MINUTES OF THE NORMS COMMITTEE- IV****MEETING No.** NC/4/MEET/Apr/202324/1**DATED:** 03/05/2023Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Apr/202324/1 dated 03/05/2023 of Norms Committee - IV for the year 2023-24 was held on 03/05/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	ASHOK KANODIA, Deputy DGFT	DGFT(HQ)
2	NAND Lal, Technical Consultant	DPIIT
3	SHAISH KUMAR, Technical Consultant	DGFT
4	DINESHNARAIN MATHUR, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Apr/202324/1		
Case Status	Case Approved		
Party Name	SPAK SURFACTANTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	HQRNORM APPLY 00005243AM23		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
1. The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-			
Export Item	Quantity	Import item	Quantity
Coco Amido Propyl Betaine (CAPB)(Solid content minimum 34% and active matter minimum 29%)	1 Kg	RBD Palm Kernel Olein OR RBD Palm Kernel Oil OR RBD Hydrogenated Palm Kernel Oil	0.170 Kg
		Dimethyl Amino Propyl Amine	0.072 Kg
RA concerned may take necessary action as per above decision of NORMS COMMITTEE			

Case No.	2 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	STONEMEN CRAFTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00204362AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
1. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023	
1. To indicate specific items to manufacture, giving complete processing and calculation i.e. net weight of export item and wastage in manufacturing.	
2. Type of marble blocks to import with sizes and whether it is dressed or undressed blocks.	
3. Justification of high wastage of marble and commercial value of broken marble.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	3 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	GOLDSTAB ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM REVIW00000373AM24
RA File Number	039404001042 AM17
Licence No and Date	0310811606/03/03/2017

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-

Export Item	Quantity	Import item	Quantity
LIQUID TIN STABILIZER 901 (Export should contain min 96% Methyl Tin)	1 Kg	METHYL TIN	0.96 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	4 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	GOLDSTAB ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM REVIW00000372AM24
RA File Number	039404000801 AM18
Licence No and Date	0310818409/10/01/2018

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-

Export Item	Quantity	Import item	Quantity
LIQUID TIN STABILIZER 901	1 Kg	METHYL TIN	0.96 Kg

(Export should contain min 96% Methyl Tin)			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	5 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000122AM19
RA File Number	052404000556 AM18
Licence No and Date	0510405871/14/03/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 05.02.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	6 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000123AM19
RA File Number	052404000584 AM18
Licence No and Date	0510405885/16/03/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 10.07.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	7 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	GOLDSTAB ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM REVIW00000371AM24
RA File Number	039404000007 AM19
Licence No and Date	0310820484/16/04/2018
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-

Export Item	Quantity	Import item	Quantity
LIQUID TIN STABILIZER 901 (Export should contain min 96% Methyl Tin)	1 Kg	METHYL TIN	0.96 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	8 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000972AM19
RA File Number	102404000004 AM19
Licence No and Date	1010059938/11/05/2018
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	9 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	ROHAN DYES AND INTERMEDIATES LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000980AM19
RA File Number	082404000057 AM19
Licence No and Date	0810142761/06/06/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 19.03.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	10 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	VEDANTA LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000317AM19
RA File Number	052404000167 AM19
Licence No and Date	0510406931/20/06/2018
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 05.02.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	11 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000315AM19
RA File Number	052404000184 AM19
Licence No and Date	0510406992/28/06/2018
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 17.07.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	12 / NC/4/MEET/Apr/202324/1		
Case Status	Case Approved		
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	018305000582AM19		
RA File Number	082404000175 AM19		
Licence No and Date	0810143379/31/08/2018		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PIGMENT YELLOW 168	1 Kg	ORTHO NITRO PARA SULPHONIC ACID	0.480 Kg
		ACETO ACET ORTHO CHLORO ANILIDE	0.469 Kg

		SODIUM NITRITE	0.154 Kg
		CAUSTIC SODA FLAKES	0.250 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	13 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	AIMCO PESTICIDES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000267AM20
RA File Number	039404000584 AM19
Licence No and Date	0310824220/04/10/2018
Norms Committee Decision:	
The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.01/2019-20 dated 04.04.2019.	

Case No.	14 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000730AM19
RA File Number	052404000385 AM19
Licence No and Date	0510408054/10/10/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 05.02.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	15 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	RAGHAV PRODUCTIVITY ENHANCERS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000311AM20
RA File Number	132404000109 AM19
Licence No and Date	1310049136/30/11/2018
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 19.01.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	16 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	ELITE LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001096AM19
RA File Number	092404000429 AM19
Licence No and Date	0910066941/05/12/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 13.11.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	17 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001145AM19
RA File Number	082404000177 AM19
Licence No and Date	0810144072/12/12/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 12.11.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	18 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001109AM19
RA File Number	082404000160 AM19
Licence No and Date	0810144117/20/12/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 12.11.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	19 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001110AM19
RA File Number	082404000285 AM19
Licence No and Date	0810144118/20/12/2018
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 12.11.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	20 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001117AM19
RA File Number	102404000080 AM19
Licence No and Date	1010060091/21/12/2018
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	21 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	SURYA PANEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001118AM19
RA File Number	082404000312 AM19
Licence No and Date	0810144159/24/12/2018
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.12.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	22 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	ASIM PRODUCTS

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000788AM19
RA File Number	082404000248 AM19
Licence No and Date	0810144284/10/01/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 28.09.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	23 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001151AM19
RA File Number	062404000065 AM19
Licence No and Date	0610039098/23/01/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	24 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001177AM19
RA File Number	062404000070 AM19
Licence No and Date	0610039115/05/02/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	25 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023

HQ File Number	018305001190AM19
RA File Number	039504001170 AM19
Licence No and Date	0310826946/08/02/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022 followed by a reminder on 13.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	26 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ALFA INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001393AM19
RA File Number	082404000424 AM19
Licence No and Date	0810144750/08/03/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023 1. C.I no. of export item. 2. % Dye content in export item. 3. Complete chemical reactions, mol. Weight and % yield on molar basis. 4. Other technical details as per Appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	27 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001427AM19
RA File Number	082404000433 AM19
Licence No and Date	0810144836/27/03/2019
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
PIGMENT YELLOW 168	1 Kg	ORTHO NITRO PARA SULPHONIC ACID	0.480 Kg
		ACETO ACET ORTHO CHLORO ANILIDE	0.469 Kg
		SODIUM NITRITE	0.154 Kg
		CAUSTIC SODA FLAKES	0.250 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	28 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000043AM20
RA File Number	039404001105 AM19
Licence No and Date	0310828439/22/04/2019
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and it was noted that there is a data transmission issue related to this case and same may be taken up with EDI division of HQs after verifying original application and authorization issued.	

Case No.	29 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000063AM20
RA File Number	322404000006 AM20
Licence No and Date	3210078930/26/04/2019
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and noted that M/o Steel	

has not furnished the reply of the deficiency letter raised on 08.06.2020 followed by a reminder on 18.02.2020. Committee decided to issue another reminder to M/o Steel and Defer the case.

Case No.	30 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000064AM20
RA File Number	322404000005 AM20
Licence No and Date	3210078931/26/04/2019
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and noted that M/o Steel has not furnished the reply of the deficiency letter raised on 08.06.2020. Committee decided to issue another reminder to M/o Steel and Defer the case.	

Case No.	31 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000091AM20
RA File Number	062404000011 AM20
Licence No and Date	0610039182/08/05/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	32 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000104AM20
RA File Number	082404000371 AM18
Licence No and Date	0810145288/15/05/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on	

30.05.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	33 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	ALFA INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000124AM20
RA File Number	082404000064 AM20
Licence No and Date	0810145344/23/05/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 07.06.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	34 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000140AM20
RA File Number	052404000092 AM20
Licence No and Date	0510410752/28/05/2019
Norms Committee Decision:	
The committee considered the case as per agenda in presence of technical experts and it was noted that this case has been approved in online meeting 11/83-ALC1/2020 held on 26.10.2020. Hence, the Committee decided to withdraw the case.	

Case No.	35 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000171AM20
RA File Number	322404000020 AM20
Licence No and Date	3210078988/07/06/2019
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and noted that M/o Steel has not furnished the reply of the deficiency letter raised on 28.09.2020.followed by a reminder on 26.10.2020. Committee decided to issue another reminder to M/o Steel and Defer the case.	

Case No.	36 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	MALABAR EQUIPMENTS AND GENERAL TRADERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000186AM20
RA File Number	102404000019 AM20
Licence No and Date	1010060206/14/06/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 15.07.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	37 / NC/4/MEET/Apr/202324/1		
Case Status	Case Approved		
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	018305000677AM20		
RA File Number	039404000185 AM20		
Licence No and Date	0310829752/18/06/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-			
Export Item	Quantity	Import item	Quantity
FLUFENACET TECHNICAL 98% MIN	1 Kg	2-METHANESULFONYL-5-TRIFLUOROMETHYL-(1,3,4)THIADIAZOLE 98% MIN. (MSTMT)	0.710 Kg
		N-(4-FLUOROPHENYL)-2-HYDROXY-N-ISOPROPYL-ACETAMIDE 97% MIN.(FPHIPA)	0.646 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	38 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023

and Date	
HQ File Number	018305000234AM20
RA File Number	102404000027 AM20
Licence No and Date	1010060217/02/07/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	39 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	ROHAN DYES AND INTERMEDIATES LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000249AM20
RA File Number	082404000113 AM20
Licence No and Date	0810145665/09/07/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 02.08.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	40 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000260AM20
RA File Number	322404000029 AM20
Licence No and Date	3210079022/12/07/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to send the file to Ministry of Steel for further examination. Hence, the Committee decided to Defer the case.	

Case No.	41 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000266AM20

RA File Number	062404000029 AM20
Licence No and Date	0610039246/18/07/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	42 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	GIRIDHAR TECHFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000295AM20
RA File Number	082404000127 AM20
Licence No and Date	0810145906/02/08/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been rejected in online meeting 07/83-ALC1/2020 held on 18.09.2020. Hence, the Committee decided to withdraw the case.	

Case No.	43 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000299AM20
RA File Number	082404000148 AM20
Licence No and Date	0810145921/07/08/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022 followed by a reminder on 27.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	44 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000310AM20
RA File Number	052404000264 AM20

Licence No and Date	0510411481/09/08/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 05.02.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	45 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000329AM20
RA File Number	302404000066 AM20
Licence No and Date	3010104790/21/08/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to NC-6 Section due to export product is food.	

Case No.	46 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000356AM20
RA File Number	052404000324 AM20
Licence No and Date	0510411744/04/09/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 05.02.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	47 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000384AM20
RA File Number	062404000044 AM20
Licence No and Date	0610039288/20/09/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-	

2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	48 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000402AM20
RA File Number	322404000054 AM20
Licence No and Date	3210079132/30/09/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to send the file to Ministry of Steel for further examination. Hence, the Committee decided to Defer the case.	

Case No.	49 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000436AM20
RA File Number	039504000724 AM20
Licence No and Date	0310832332/18/10/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	50 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	N. RANGA RAO & SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000446AM20
RA File Number	072404000146 AM20
Licence No and Date	0710115594/24/10/2019
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms with up to 2 % wastage as under:-

Export Item	Quantity	Import item	Quantity
AGARBATHIES (PERFUMED) Size 8''	3,01,70,287 NOS	RAW AGARBATHIES (Un-perfumed) Size 8''	2,79,97,122 NOS
AGARBATHIES (PERFUMED) Size 9''	30,20,72,235 NOS	RAW AGARBATHIES (Un-perfumed) Size 9''	30,81,13,679 NOS
AGARBATHIES (PERFUMED) Size 10''	6,90,96,396 NOS	RAW AGARBATHIES (Un-perfumed) Size 10''	7,04,78,324 NOS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	51 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000459AM20
RA File Number	062404000058 AM20
Licence No and Date	0610039326/06/11/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	52 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000487AM20
RA File Number	052304000323 AM20
Licence No and Date	0510412588/21/11/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022. Hence, the Committee decided to defer the case.	

(Reminder letter issued on 10.05.2023).

Case No.	53 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	ONEST LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000490AM20
RA File Number	039404000669 AM20
Licence No and Date	0310832964/22/11/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 15.07.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	54 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000493AM20
RA File Number	082404000270 AM20
Licence No and Date	0810146651/27/11/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 27.07.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	55 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	KIM CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000506AM20
RA File Number	039404000543 AM20
Licence No and Date	0310833220/04/12/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 28.09.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	56 / NC/4/MEET/Apr/202324/1
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Case Status	Case Deferred
Party Name	KANPUR PLASTIPACK LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000507AM20
RA File Number	062404000069 AM20
Licence No and Date	0610039358/05/12/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.07.2021 followed by a reminder on 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	57 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	PLASMIX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000508AM20
RA File Number	072404000194 AM20
Licence No and Date	0710115790/05/12/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 30.06.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	58 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	SARATHI INTERNATIONAL INC.
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000534AM20
RA File Number	072404000197 AM20
Licence No and Date	0710115851/13/12/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been Case Rejected in online meeting 8/83-ALC1/202 held on 04.09.2020. Hence, the Committee decided to withdraw the case.	

Case No.	59 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	CAMBAY FOODPAC LLP

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000621AM20
RA File Number	522404000060 AM20
Licence No and Date	5210043295/08/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 09.10.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	60 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000632AM20
RA File Number	322404000103 AM20
Licence No and Date	3210079346/13/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.07.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	61 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000635AM20
RA File Number	039504000998 AM20
Licence No and Date	0310834139/14/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023 1. Complete chemical reactions, Mol. Weight and % yield on molar basis. 2. C.I No. of import and export item. 3. COA of export item. 4. COA of import item from foreign supplier. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on	

10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	62 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000639AM20
RA File Number	052404000661 AM20
Licence No and Date	0510413336/15/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	63 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000649AM20
RA File Number	152404000009 AM20
Licence No and Date	1510022206/22/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 26.10.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	64 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	MERIT POLYPLAST
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000659AM20
RA File Number	039504001029 AM20
Licence No and Date	0310834491/27/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 09.10.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	65 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000681AM20
RA File Number	039504001066 AM20
Licence No and Date	0310834679/06/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023 1. Complete and balanced chemical reaction with Mol. Weight, and % yield on molar basis. 2. Complete material balance with technical justification for very high norms applied for Soda Ash. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	66 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000685AM20
RA File Number	152404000010 AM20
Licence No and Date	1510022208/06/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 01.06.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	67 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000696AM20
RA File Number	082404000370 AM20
Licence No and Date	0810147220/11/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number	

NC/4/MEET/Apr/20223/5 dated 30.06.2022 and approved by the committee. Hence, the committee decided to withdraw the case

Case No.	68 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000704AM20
RA File Number	082404000373 AM20
Licence No and Date	0810147227/12/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	69 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	HARSHA EXITO ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000738AM20
RA File Number	042404000185 AM20
Licence No and Date	0410166552/24/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 01.06.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	70 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	COLORMAX
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000758AM20
RA File Number	322404000130 AM20
Licence No and Date	3210079440/03/03/2020
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-	

Export Item	Quantity	Import item	Quantity
Acranil Blue MF-G	1 Kg	2,3 dibromo propionyl chloride (DBPC)	0.413 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	71 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	PANILA CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000812AM21
RA File Number	242404000001 AM21
Licence No and Date	2410043083/27/04/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the representative of firm did not appear for personal hearing. Hence, the committee decided to reject the case for non-reply	

Case No.	72 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000827AM21
RA File Number	039504000057 AM21
Licence No and Date	0310836131/07/05/2020
Norms Committee Decision:	
The committee considered the case as per agenda in presence of technical experts and it was noted that this case has been approved in online meeting 10/83-ALC1/2020 (Part II) held on 19.03.2021. Hence, the Committee decided to withdraw the case	

Case No.	73 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	FORACE POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000828AM21
RA File Number	052304000468 AM20
Licence No and Date	0510414128/08/05/2020

Norms Committee Decision:

The Committee considered the case as per agenda in the presence of technical expert and it was noted that, this case was approved in online meeting 10/83-ALC1/2020 (Part II) held on 19.03.2021. Hence, the Committee decided to withdraw the case.

Case No.	74 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	AROMATIC & ALLIED CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000829AM21
RA File Number	052304000018 AM21
Licence No and Date	0510414129/08/05/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that this case has been rejected in online meeting 10/83-ALC1/2020 (Part II) held on 19.03.2021. Hence, the Committee rejected the case.	

Case No.	75 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	MICRON PLATERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000831AM21
RA File Number	039504000055 AM21
Licence No and Date	0310836164/11/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been Approved in online meeting 10/83-ALC1/2020 (Part II) held on 19.03.2021. Hence, the Committee decided to withdraw the case.	

Case No.	76 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	N. RANGA RAO & SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000832AM21
RA File Number	072404000310 AM20
Licence No and Date	0710116440/11/05/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	77 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000835AM21
RA File Number	072404000039 AM21
Licence No and Date	0710116445/13/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical expert and it was noted that the case was approved in online meeting 10/83-ALC1/2020(Part II) held on 19.03.2021. Hence, the Committee decided to withdraw the case.	

Case No.	78 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000841AM21
RA File Number	322404000004 AM21
Licence No and Date	3210079517/18/05/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 17.06.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	79 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000847AM21
RA File Number	052304000481 AM20

Licence No and Date	0510414214/20/05/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022 followed by a reminder on 16.01.2023 . Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	80 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	TARAK CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000856AM21
RA File Number	342404000013 AM21
Licence No and Date	3410046097/26/05/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 17.06.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	81 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000865AM21
RA File Number	082404000050 AM21
Licence No and Date	0810147863/29/05/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023 1. Composition of export item. 2. Technical justification for import of LLDPE. 3. COA of export item showing content of import items. 4. Complete technical details as per Annexure to Appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

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Case No.	82 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	GIRIDHAR TECHFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000878AM21
RA File Number	082404000038 AM21
Licence No and Date	0810147884/04/06/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 15.11.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	83 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000894AM21
RA File Number	039404000144 AM21
Licence No and Date	0310836636/11/06/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 03.09.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	84 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000897AM21
RA File Number	039404000145 AM21
Licence No and Date	0310836646/12/06/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 03.09.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	85 / NC/4/MEET/Apr/202324/1
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Case Status	Case Approved		
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	HQRNORM REVIW00000150AM24		
RA File Number	018305000905 AM21		
Licence No and Date	0310836694/16/06/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to enhance the quantity of import items as under:-			
Export Item	Quantity	Import item	Quantity
62/0- FLUAZINAM TECHNICAL 98% MIN.	1 Kg	2,4-Dichloro-3,5 Dinitrobenzotrifluoride Minimum 98% (F-2)	0.937 Kg
		2-Amino-3-chloro-5-trifluoromethyl Pyridine (ACP) 98% Mnimum 98%	0.621 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	86 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000908AM21
RA File Number	072404000081 AM21
Licence No and Date	0710116614/17/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical expert and it was noted that the case was approved in online meeting 10/83-ALC1/2020(Part II) held on 19.03.2021. Hence, the Committee decided to withdraw the case.	

Case No.	87 / NC/4/MEET/Apr/202324/1		
Case Status	Case Rejected		
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	018305000912AM21		
RA File Number	039404000177 AM21		
Licence No and	0310836764/19/06/2020		

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 03.09.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	88 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000924AM21
RA File Number	322404000017 AM21
Licence No and Date	3210079582/26/06/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 21.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	89 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	HI-TECH CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000930AM21
RA File Number	022404000033 AM21
Licence No and Date	0210209946/30/06/2020
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to ask for the comments from the Ministry of Steel. Letter is to be issued. Hence, The Committee decided to defer the case.	

Case No.	90 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000941AM21
RA File Number	502404000003 AM21
Licence No and Date	5010002692/03/07/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).

Case No.	91 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000944AM21
RA File Number	039504000197 AM21
Licence No and Date	0310837038/06/07/2020
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	92 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000948AM21
RA File Number	132404000020 AM21
Licence No and Date	1310049619/07/07/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	93 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	AMITEK INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000949AM21
RA File Number	132404000018 AM21
Licence No and Date	1310049620/07/07/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item Name: HOT THERMO PLASTIC ROAD MARKING PAINTS (containing 17.2% Resin, 5.7% pigment and 11.4% Glass beads)

Qty.: 500 MT

Import items:

S. No.	Item Description	Qty. Recommended per MT
1.	C-5 Hydrocarbon Resin	0.1772 MT
2.	TITANIUM DIOXIDE	0.059MT
3	Glass Beads (For Road Marking)	0.1182 MT
4.	EVA - (ETHYLE VINYL ACETATE)	0.0049 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	94 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000957AM21
RA File Number	082404000084 AM21
Licence No and Date	0810148092/10/07/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Apr/202223/5dated 30.06.2022 and approved by the committee. Hence, the committee decided to withdraw the case	

Case No.	95 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	AIMCO PESTICIDES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000960AM21
RA File Number	039404000252 AM21
Licence No and Date	0310837164/14/07/2020
Norms Committee Decision:	

The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.01/2019-20 dated 04.04.2019

Case No.	96 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	ENZYMCO PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000964AM21
RA File Number	322404000021 AM21
Licence No and Date	3210079604/15/07/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 15.11.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	97 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	FAITH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000965AM21
RA File Number	082404000091 AM21
Licence No and Date	0810148134/15/07/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 12.10.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	98 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	BODAL CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000972AM21
RA File Number	082404000085 AM21
Licence No and Date	0810148201/21/07/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
ACID BLACK 210 (H/C) (Dye Content NLT 85%)	1 Kg	PARA NITRO ANILINE	0.125 Kg
		ANILINE OIL	0.0925 Kg
		ACETIC ACID	0.0625 Kg
		PARA AMINO ACETANILIDE	0.162 Kg
		H ACID	0.2408 Kg
		CAUSTIC SODA	0.090 Kg
		SODA ASH	0.2475 Kg
		META PHENYLENE DIAMINE	0.124 Kg
		SODIUM NITRITE	0.235 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	99 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000974AM21
RA File Number	082404000310 AM20
Licence No and Date	0810148204/22/07/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 21.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	100 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000977AM21
RA File Number	052404000192 AM21
Licence No and Date	0510414686/22/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022 followed by a reminder on 27.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	101 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	RIVERSIDE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000981AM21
RA File Number	039504000158 AM21
Licence No and Date	0310837411/24/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 30.06.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	102 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	SHIVANSHU SINTERED PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305000996AM21
RA File Number	052404000205 AM21
Licence No and Date	0510414777/30/07/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	103 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	ANANTA MEDICARE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023

and Date			
HQ File Number	018305000998AM21		
RA File Number	052304000112 AM21		
Licence No and Date	0510414801/31/07/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
INTINOVA COSMETIC GEL 5 GM	97850.0 NOS	AMJC202001 INTINOVA TUBE 5G (EMPTY PLASTIC TUBE)	As Per Packing policy.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	104 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001002AM21
RA File Number	152404000002 AM21
Licence No and Date	1510022221/06/08/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 26.10.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	105 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	BAJAJ SUPERPACK INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001003AM21
RA File Number	502404000008 AM21
Licence No and Date	5010002701/06/08/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	106 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001009AM21
RA File Number	052304000111 AM21
Licence No and Date	0510414870/11/08/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 01.06.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	107 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001020AM21
RA File Number	052404000234 AM21
Licence No and Date	0510414956/20/08/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	108 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001024AM21
RA File Number	082404000400 AM19
Licence No and Date	0810148379/21/08/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 23.09.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	109 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001025AM21
RA File Number	322404000039 AM21
Licence No and Date	3210079659/21/08/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.07.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	110 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001036AM21
RA File Number	052404000256 AM21
Licence No and Date	0510415043/28/08/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	111 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001049AM21
RA File Number	039504000322 AM21
Licence No and Date	0310838053/02/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.11.2022 followed by a reminder on 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	112 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023

HQ File Number	018305001050AM21
RA File Number	082404000161 AM21
Licence No and Date	0810148475/03/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023 1. To submit COA of the Copper scrap from their foreign supplier. 2. Complete calculation of the requirement of copper scrap for the manufacture of export item based on COA report and chemistry indicating separately wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	113 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	NARAYAN ORGANICS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001051AM21
RA File Number	082404000163 AM21
Licence No and Date	0810148476/03/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 11.11.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	114 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001053AM21
RA File Number	052404000266 AM21
Licence No and Date	0510415118/04/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	115 / NC/4/MEET/Apr/202324/1
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Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001056AM21
RA File Number	318304000059 AM21
Licence No and Date	3110067846/08/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 23.11.202. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	116 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	ANUPAM RASAYAN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001058AM21
RA File Number	522404000044 AM21
Licence No and Date	5210043527/08/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 11.11.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	117 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001059AM21
RA File Number	039404000405 AM21
Licence No and Date	0310838165/09/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the representative of firm did not appear for personal hearing. Hence, the committee decided to reject the case for non-reply	

Case No.	118 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023

and Date	
HQ File Number	018305001063AM21
RA File Number	522404000042 AM21
Licence No and Date	5210043528/09/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023 1. Complete specification of the export item and GSM of Import item –Uncoated paper or Paper Board. 2. Application of Low Density Polyethylene in making cups when it is not mentioned in export description. 3. Complete calculation of requirement of raw material/s giving wastage separately and also to fill 4 E annexure with imported & indigenous items of the application. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	119 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001065AM21
RA File Number	052404000272 AM21
Licence No and Date	0510415169/10/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 23.11.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	120 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001066AM21
RA File Number	052404000278 AM21
Licence No and Date	0510415170/10/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished	

the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).

Case No.	121 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001072AM21
RA File Number	082404000175 AM21
Licence No and Date	0810148548/14/09/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from H-68 and ratify the norms as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	BARRIER PAPER	0.172 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS

5.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	METHANOL	3.850 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9.	Flexiglas Film	Deleted, as not given in SION

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	122 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001074AM21
RA File Number	082404000177 AM21
Licence No and Date	0810148561/15/09/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 07.10.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).

Case No.	123 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001081AM21
RA File Number	082404000183 AM21
Licence No and Date	0810148585/17/09/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	124 / NC/4/MEET/Apr/202324/1		
Case Status	Case Approved		
Party Name	BODAL CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	018305001083AM21		
RA File Number	082404000182 AM21		
Licence No and Date	0810148588/17/09/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ACID BLACK 210 (H/C) (Dye Content NLT 85%)	1 Kg	PARA NITRO ANILINE	0.125 Kg
		ANILINE OIL	0.0925 Kg
		ACETIC ACID	0.0625 Kg
		PARA AMINO ACETANILIDE	0.162 Kg
		H ACID	0.2408 Kg

		CAUSTIC SODA	0.090 Kg
		SODA ASH	0.2475 Kg
		META PHENYLENE DIAMINE	0.124 Kg
		SODIUM NITRITE	0.235 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	125 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001085AM21
RA File Number	318304000063 AM21
Licence No and Date	3110067864/21/09/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 09.10.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	126 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001086AM21
RA File Number	318304000065 AM21
Licence No and Date	3110067865/21/09/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	127 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	CHARU PERFUMERY HOUSE
Meeting Number	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023

and Date	
HQ File Number	018305001087AM21
RA File Number	072404000126 AM21
Licence No and Date	0710117042/21/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and it was noted that this case has been rejected in online meeting 10/83-ALC1/2020 held on 26.10.2020. Hence, the Committee decided to withdraw the case.	

Case No.	128 / NC/4/MEET/Apr/202324/1		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	018305001094AM21		
RA File Number	052404000297 AM21		
Licence No and Date	0510415312/24/09/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
IMAZAMOX 12% SL	1 Kg	IMAZAMOX TECHNICAL 97% MIN	0.125 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	129 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001097AM21
RA File Number	052404000311 AM21
Licence No and Date	0510415315/25/09/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	130 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001101AM21
RA File Number	022404000081 AM21
Licence No and Date	0210210126/25/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the representative of firm did not appear for personal hearing. Hence, the committee decided to reject the case for non-reply	

Case No.	131 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001102AM21
RA File Number	039504000393 AM21
Licence No and Date	0310838490/28/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.12.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	132 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001114AM21
RA File Number	302404000062 AM21
Licence No and Date	3010105430/30/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 07.06.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	133 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023

and Date	
HQ File Number	018305001115AM21
RA File Number	342404000072 AM21
Licence No and Date	3410046435/01/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	134 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	BMD VENTURE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001123AM21
RA File Number	132404000041 AM21
Licence No and Date	1310049690/01/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Indian perfumed incense sticks and intend to import raw batti. Committee observed that party has not given full specifications of import and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the absense of full technical specifications. In view of the above, committee decided to Reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.	

Case No.	135 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001118AM21
RA File Number	039404000478 AM21
Licence No and Date	0310838706/06/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been approved in online meeting 01/83-ALC1/AM-2021 held on 13.05.2021. Hence, the Committee decided to withdraw the case.

Case No.	136 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	SRI VIJAYALAKSHMI AGARBATHI WORKS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001121AM21
RA File Number	072404000148 AM21
Licence No and Date	0710117099/06/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been Case Rejected in online meeting 01/83-ALC1/AM-2021 held on 13.05.2021. Hence, the Committee decided to withdraw the case.	

Case No.	137 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001128AM21
RA File Number	052404000336 AM21
Licence No and Date	0510415442/08/10/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 07.06.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	138 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001130AM21
RA File Number	102404000049 AM21
Licence No and Date	1010060671/08/10/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 17.06.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	139 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001133AM21
RA File Number	052404000339 AM21
Licence No and Date	0510415462/09/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	140 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001141AM21
RA File Number	342404000189 AM21
Licence No and Date	3410046474/14/10/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 07.06.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	141 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001147AM21
RA File Number	062404000050 AM21
Licence No and Date	0610039647/19/10/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 30.12.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	142 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	LAFRETIER PRECIOUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001152AM21
RA File Number	039504000453 AM21
Licence No and Date	0310839077/22/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 02.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	143 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001155AM21
RA File Number	302404000069 AM21
Licence No and Date	3010105463/22/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	144 / NC/4/MEET/Apr/202324/1		
Case Status	Case Approved		
Party Name	INDO AMINES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	018305001153AM21		
RA File Number	039404000557 AM21		
Licence No and Date	0310839083/23/10/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

INDO BA OR INDO DB OR CALCIUM ALKYLBENZENE SULFONATE (70% in N-Butanol)	1 Kg	LABSA 96%	0.66 Kg
		N-Butanol / Iso Butanol	0.33 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	145 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001154AM21
RA File Number	082404000199 AM21
Licence No and Date	0810148873/23/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2022 followed by a reminder on 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	146 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001158AM21
RA File Number	052404000369 AM21
Licence No and Date	0510415643/26/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	147 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	INDO COLCHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001159AM21

RA File Number	082404000251 AM21
Licence No and Date	0810148879/26/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 27.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	148 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001160AM21
RA File Number	082404000248 AM21
Licence No and Date	0810148882/26/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	149 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	COLOUR INDIA
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001165AM21
RA File Number	522404000061 AM21
Licence No and Date	5210043579/28/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023 1. What is the difference between import and export item. 2. Composition of export item. 3. COA of export item. 4. Stepwise process details with wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	150 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	WATER PROOF CORPORATION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001168AM21
RA File Number	039504000466 AM21
Licence No and Date	0310839231/29/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	151 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001173AM21
RA File Number	082404000273 AM21
Licence No and Date	0810148966/02/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 30.12.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	152 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001175AM21
RA File Number	052404000400 AM21
Licence No and Date	0510415734/03/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 30.12.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	153 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected

Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001177AM21
RA File Number	082404000276 AM21
Licence No and Date	0810148980/03/11/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 30.12.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	154 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001180AM21
RA File Number	039404000573 AM21
Licence No and Date	0310839325/04/11/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-

Export Item	Quantity	Import item	Quantity
Propiconazole Tech	1 Kg	META DICHLOROBENZENE	0.68 Kg
		1,2,PENTANEDIOL	0.46 Kg
		ACETYL CHLORIDE	0.42 Kg
		ACETYL CHLORIDE	0.05 Kg
		POTASSIUM HYDROXIDE	0.35 Kg
		1,2,4 TRIAZOLE	0.33 Kg
		BROMINE	0.32 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	155 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001184AM21
RA File Number	322404000073 AM21
Licence No and Date	3210079808/06/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 13.12.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	156 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	BIHANI MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001191AM21
RA File Number	052304000268 AM21
Licence No and Date	0510415783/09/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 30.12.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	157 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	LAFRETIER PRECIOUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001193AM21
RA File Number	039504000509 AM21
Licence No and Date	0310839415/09/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 30.12.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	158 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	BAJAJ POLYBLEND PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023

and Date	
HQ File Number	018305001198AM21
RA File Number	502404000016 AM21
Licence No and Date	5010002750/11/11/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 30.12.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	159 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	FAITH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001202AM21
RA File Number	082404000283 AM21
Licence No and Date	0810149043/11/11/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 30.12.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	160 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001206AM21
RA File Number	082404000288 AM21
Licence No and Date	0810149042/11/11/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 30.12.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	161 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001203AM21
RA File Number	062404000061 AM21
Licence No and Date	0610039685/12/11/2020

Date	
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms on as under:- Export Items 1 : DESICCANTS((NET CONTENTS/TC/RELEVANT TYPE/GSM ETC. OF IMPORTED PAPER SHOULD BE REFLECTED IN EXPORT PRODUCT DESCRIPTION AND SAME SHOULD CONFORM BOTH IN IMPORTS AND EXPORTS)) Qty.: 45000.0 Import item: Packing Paper (GSM 45=70) Qty. : As per packing policy Export Items 2 : SILICA GEL((NET CONTENTS/TC/RELEVANT TYPE/GSM ETC. OF IMPORTED PAPER SHOULD BE REFLECTED IN EXPORT PRODUCT DESCRIPTION AND SAME SHOULD CONFORM BOTH IN IMPORTS AND EXPORTS)) Qty.: 20000.0 Kg Import item: Packing Paper (GSM 45=70) Qty. : As per packing policy Export Items 3: Desiccant Laminated Material ((NET CONTENTS/TC/RELEVANT TYPE/GSM ETC. OF IMPORTED PAPER SHOULD 3 BE REFLECTED IN EXPORT PRODUCT DESCRIPTION AND SAME SHOULD CONFORM BOTH IN IMPORTS AND EXPORTS)) Qty.: 54000.0 Kg Import item: Packing Paper (GSM 45=70) Qty. : As per packing policy RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	162 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001204AM21
RA File Number	062404000063 AM21
Licence No and Date	0610039686/12/11/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	163 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001209AM21
RA File Number	039404000566 AM21
Licence No and Date	0310839522/12/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.07.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	164 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	DECHEM CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001211AM21
RA File Number	132404000053 AM21
Licence No and Date	1310049737/13/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 13.12.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	165 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	LEETHA PACK PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001212AM21
RA File Number	102404000056 AM21
Licence No and Date	1010060715/17/11/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	166 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023

and Date	
HQ File Number	018305001214AM21
RA File Number	082404000282 AM21
Licence No and Date	0810149076/18/11/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION H-68 and ratify the norms on as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	BARRIER PAPER	0.172 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS

7.	METHANOL	3.850 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9.	Flexiglas Film	Deleted, as not given in SION

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	167 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	ARIES DYE CHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001215AM21
RA File Number	082404000216 AM21
Licence No and Date	0810149077/18/11/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 13.12.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	168 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	KR LIFESCIENCES PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023

and Date			
HQ File Number	018305001216AM21		
RA File Number	022404000107 AM21		
Licence No and Date	0210210224/18/11/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
METRIBUZIN TECH 95%	1 Kg	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One 95%	1.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	169 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001217AM21
RA File Number	022404000108 AM21
Licence No and Date	0210210225/18/11/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 30.06.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	170 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001221AM21
RA File Number	082404000290 AM21
Licence No and Date	0810149083/19/11/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	
Export Item:	

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 12.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	BARRIER PAPER	0.172 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	METHANOL	3.850 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9.	Polyethylene Film	Deleted, as not given in SION

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are

applicable on 12.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	171 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	018305001222AM21
RA File Number	082404000295 AM21
Licence No and Date	0810149085/19/11/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 13.12.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	172 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00038685AM21
RA File Number	05AA04018686 AM21
Licence No and Date	0511000153/15/12/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023

1. COA report of Export item, clearly indicating composition with Cobalt metal content in export item and to submit 4 E Annexure indicating both imported and indigenous items.
2. Chemistry giving molecular weight etc., for the reaction with yield and calculation for the requirement of raw materials and end use of export items.
3. Production of export items vis a vis consumption of raw materials for the last three years duly certified by chartered accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	173 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00046161AM21
RA File Number	08AA04005164 AM21
Licence No and Date	0811000145/24/12/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	174 / NC/4/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00049985AM21
RA File Number	32AA04003903 AM21
Licence No and Date	3211000138/29/12/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 29.04.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	175 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023

and Date	
HQ File Number	HQRNORM APPLY 00051626AM21
RA File Number	08AA04003768 AM21
Licence No and Date	0811000227/31/12/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	176 / NC/4/MEET/Apr/202324/1		
Case Status	Case Approved		
Party Name	WILLOWOOD CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	HQRNORM APPLY 00071229AM21		
RA File Number	02AA04007818 AM21		
Licence No and Date	0211000202/27/01/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:			
Export Item	Quantity	Import item	Quantity
AZOXYSTROBIN 13.5% + PROPICONAZOLE 11.7%(WHITE TO OFF WHITE VISCOUS SUSPENSION LIQUID)	1 Kg	AZOXYSTROBIN TECHNICAL 97 %	0.1406 Kg
		PROPICONAZOLE TECHNICAL 95 % MINIMUM	0.1232 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	177 / NC/4/MEET/Apr/202324/1		
Case Status	Case Deferred		
Party Name	INDO COLCHEM LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	HQRNORM APPLY 00077400AM21		
RA File Number	08AA04007320 AM21		
Licence No and Date	0811000513/05/02/2021		

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.03.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).

Case No.	178 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CORAPLAST INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00098793AM21
RA File Number	038204000288 AM20
Licence No and Date	0311002270/08/03/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.03.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).

Case No.	179 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00105719AM21
RA File Number	03AA04029222 AM21
Licence No and Date	0311002521/18/03/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.03.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).

Case No.	180 / NC/4/MEET/Apr/202324/1
Case Status	Case Withdrawn
Party Name	TMV NATURAL OILS AND EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00106105AM21
RA File Number	10AA04004341 AM21
Licence No and Date	1011000156/18/03/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	181 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00114564AM21
RA File Number	03AA04029323 AM21
Licence No and Date	0311002899/26/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 27.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	182 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SAI AUXI CHEM INDIA & CO
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00114794AM21
RA File Number	32AA04007657 AM21
Licence No and Date	3211000717/26/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 27.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	183 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MAHALAXMI POLYPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00117705AM21
RA File Number	05AA04043446 AM21
Licence No and Date	0511002028/31/03/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 27.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).

Case No.	184 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	WICTOR CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00033470AM22
RA File Number	05AA04010121 AM22
Licence No and Date	0511002432/05/05/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 27.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	185 / NC/4/MEET/Apr/202324/1	
Case Status	Case Approved	
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023	
HQ File Number	HQRNORM APPLY 00035574AM22	
RA File Number	50AA04000364 AM22	
Licence No and Date	5011000137/07/05/2021	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:		
Export item: Silicone Coated Release Paper(A 30 GSM to 200 GSM paper as per the requirement B Half percent to six percent coating weight as required)		
Qty.: 220000.0 Kg		
Import items:		
S. No.	Item Description	Qt. Recommended
1.	Glassine paper (30 to 200 GSM)	224400 MT
<u>Note: GSM of Export item should match with the import item.</u>		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	186 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	POLYON TEXTILES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00101176AM22
RA File Number	08AA04004507 AM22
Licence No and Date	0811001591/27/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 27.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	187 / NC/4/MEET/Apr/202324/1		
Case Status	Case Approved		
Party Name	WILLOWOOD CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	HQRNORM APPLY 00105781AM22		
RA File Number	02AA04005261 AM22		
Licence No and Date	0211000756/02/06/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:			
Export Item	Quantity	Import item	Quantity
AZOXYSTROBIN 13.5% + PROPICONAZOLE 11.7%(WHITE TO OFF WHITE VISCOUS SUSPENSION LIQUID)	1 Kg	AZOXYSTROBIN TECHNICAL 97 %	0.1406 Kg
		PROPICONAZOLE TECHNICAL 95 % MINIMUM	0.1232 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	188 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM REVIW00001651AM23
RA File Number	05AA04025276 AM22

Licence No and Date	0511003164/16/06/2021	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:		
Export Item:		
Sl. No.	Item Description	Quantity (KG)
1 to 3	SINGLE SIDE DECORATIVE LAMINATES (WITHOUT BARRIER PAPER) THICKNESS 0.70 MM TO 1.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%
Import Item:		
Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 205 GSM)	1.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER (200 GSM - 290 GSM)	0.270 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER (18 GSM - 38 GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	METHANOL	0.398 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	B.O.P.P. FILM	0.011 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norm has been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. The Quantity of BOPP Film given above will be for One Sq. Meter of Decorative Laminates irrespective of Thickness and Weight of Decorative Laminates to be exported.

4. The Quantity of all the other items unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Decorative Laminates having Thickness Range between 0.70 MM to 1.00 MM.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	189 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00140555AM22
RA File Number	05AA04055713 AM22
Licence No and Date	0511003694/16/07/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023

1. Manufacturing process in detail.
2. COA of import and export items.
3. % Net content of import item in export.
4. Detail of indigenous input with quantity.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on

10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	190 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00141640AM22
RA File Number	03AA04049909 AM22
Licence No and Date	0311005457/19/07/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
INDO BA OR INDO DB OR CALCIUM ALKYL BENZENE SULFONATE OR CALCIUM PHENYL SULFONATE (70% in N-Butanol)	1 Kg	LABSA 96%	0.66 Kg
		N-Butanol / Iso Butanol	0.33 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	191 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00144624AM22
RA File Number	03AA04045575 AM22
Licence No and Date	0311005530/22/07/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.03.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).

Case No.	192 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023

HQ File Number	HQRNORM REVIW00001653AM23
RA File Number	05AA04081566 AM22
Licence No and Date	0511004801/17/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023 - Reason for high quantity of import item Base paper in the advance authorization. - Complete calculation for the requirement of all the input items compared with SION fixed at H-68. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	193 / NC/4/MEET/Apr/202324/1		
Case Status	Case Approved		
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	HQRNORM REVIW00000151AM24		
RA File Number	03AX04000012 AM23		
Licence No and Date	0311013834/12/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to enhance the quantity of import items as under:-			
Export Item	Quantity	Import item	Quantity
62/0- FLUAZINAM TECHNICAL 98% MIN.	1 Kg	2,4-Dichloro-3,5 Dinitrobenzotrifluoride Minimum 98% (F-2)	0.937 Kg
		2-Amino-3-chloro-5-trifluoromethyl Pyridine (ACP) 98% Mnimum 98%	0.621 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	194 / NC/4/MEET/Apr/202324/1		
Case Status	Case Deferred		
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	HQRNORM APPLY 00000355AM23		

RA File Number	05AX04000070 AM23
Licence No and Date	0511011874/20/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023 1. Details given is for some other item rather than import and export asked for. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	195 / NC/4/MEET/Apr/202324/1		
Case Status	Case Approved		
Party Name	ALOK MASTER BATCHES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	HQRNORM APPLY 00000661AM23		
RA File Number	05AX04000345 AM23		
Licence No and Date	0511012329/09/05/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:			
Export Item	Quantity	Import item	Quantity
Filler Masterbatch(Containing: a) Polymer-Polyethylene (LLDPE Granules) content 60000.000 Kgs b) Filler-Calcium Oxide content 240000.000 Kgs)	300000.0 Kg	Polymer Polyethylene LLDPE Granules	61200.0 Kg
		Filler Calcium Oxide	244800.0 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	196 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00001825AM23
RA File Number	03AX04002001 AM23
Licence No and Date	0311016060/04/07/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
TALLOW AMINE ETHOXYLATE OR INDOEMUL TA (12 MOL of Ethylene Oxide)	1 Kg	ETHYLENE OXIDE	0.66 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	197 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00001826AM23
RA File Number	03AX04002000 AM23
Licence No and Date	0311016061/04/07/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022 followed by a reminder on 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	198 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00003662AM23
RA File Number	03AX04003632 AM23
Licence No and Date	0311018522/12/10/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022 followed by a reminder on 31.03.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 10.05.2023).	

Case No.	199 / NC/4/MEET/Apr/202324/1
Case Status	Case Deferred

Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00006280AM23
RA File Number	05AX04003222 AM23
Licence No and Date	0511017302/13/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2023-24/1 dated 03.05.2023 1. Technical details as per annexure to appendix 4E . 2. Manufacturing process in details. 3. COA of import item given. 4. % Composition from foreign supplier. 5. COA export item giving % composition and net content of import in export. 6. Export item no. 3 and corresponding import is same, what is manufacturing process. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	200 / NC/4/MEET/Apr/202324/1		
Case Status	Case Approved		
Party Name	INDIA GELATINE AND CHEMICALS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023		
HQ File Number	HQRNORM APPLY 00006660AM23		
RA File Number	03AX04005579 AM23		
Licence No and Date	0311021791/28/02/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-			
Export Item	Quantity	Import item	Quantity
GELATINE(GELATINE)	1 Kg	GEL BONES	5.747 Kg
NOTE: 1. The firm will be holding valid import permit from department of Animal Husbandry and Dairy (DAHDF) for the above import.			

2. Above norms are subject to import policy and veterinary certificate for import of crushed bones/Gel Bones for Gelatin /Ossein production.

3. Above norms are valid for present AA only.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	201 / NC/4/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	AMITEK INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202324/ 1 and 03/05/2023
HQ File Number	HQRNORM APPLY 00006992AM23
RA File Number	13AX04000335 AM23
Licence No and Date	1311001808/15/03/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item Name: HOT THERMO PLASTIC ROAD MARKING PAINTS (Containing 19.1% Resin, 7.65% pigment and 21.0% Glass beads)

Qty.: 500 MT

Import items:

S. No.	Item Description	Qty. Recommended per MT
1.	C-5 Hydrocarbon Resin	0.197 MT
2.	TITANIUM DIOXIDE	0.0788MT
3	Glass Beads (For Road Marking)	0.2167 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE